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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1421-of 1996

DATE-OF-ORDER: 12th December, 1996

BETWEEN:

T.SREE RANGAM

.. APPLICANT

AND

1. The Deputy Director General of Meteorology,
Regional Meteorological centre,
Chennai, (Tamil Nadu),
2. The Director, Meteorological Centre,
Begumpet Airport, Hyderabad 18. .. Respondents.

COUNSEL FOR THE APPLICANT: SHRI P.RAGHAVA REDDY

COUNSEL FOR THE RESPONDENTS: SRI N.R.DEVARAJ, Sr.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, ADMINISTRATIVE MEMBER

HON'BLE SHRI B.S.JAI PARAMESHWAR, JUDICIAL MEMBER

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, ADMVE. MEMBER)

Heard Mr.P.Raghava Reddy, learned counsel for the applicant and Mr.N.R.Devaraj, learned senior standing counsel for the respondents.

2. The applicant states that he is a part-time Gardener working for two hours a day for the last five

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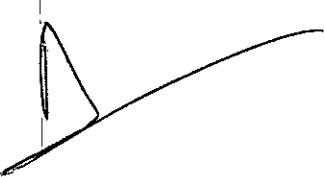
years. He submits that an interview is being held on 16.12.96 for selection to the post of Peon in the Department. He further submits that he being a Casual Labour of the Department and working ^{since} ~~for~~ about five years, he should also be called for the interview along with the other eligible candidates.

3. It was further submitted that though the applicant submitted his application for the post of Peon, the respondents refused even to ~~take~~ ^{accept} his application.

4. This OA is filed praying for direction to the respondents to allow him to ~~interview~~ ^{appear for interview} to be held on 16.12.96 and thereafter post him as Peon as per his qualification and other eligibility conditions without insisting that the applicant should be sponsored by the Employment Exchange for consideration to the post of Peon.

5. The first issue that arises in this OA is whether the applicant is entitled even for calling for interview even presuming that his case need not be sponsored by the Employment Exchange. The learned standing counsel Shri N.R.Devaraj submits that only a permanent employee of the Department who is working below the grade of Peon is eligible to be considered for promotion as Peon. It was also brought to our notice that the interview is only for the Departmental candidates along with the nominees of the

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Employment Exchange as indicated in the notification dated 26.11.96 (Annexure-II of the OA). The learned standing counsel further submits that the Departmental candidates in this context means permanent employees of the Department.

6. When we questioned the learned counsel for the applicant about the rules in regard to the candidates to be called for interview especially in regard to the rule for calling a part-time Gardener for the interview, the learned counsel for the applicant submitted that he has no rule available with him. But he submitted that in view of the fact that the applicant having worked in the department for over five years as a Part-time Gardener, he is eligible for consideration for the post of Peon. Bereft of any rule to substantiate his statement, the learned counsel cannot submit that the applicant is eligible for consideration for the post of Peon under the notification indicated above.

7. In view of what is stated above, we are satisfied that the applicant has not brought out any evidence to show that he is eligible for consideration for the interview for recruitment to the post of Peon. Hence, the OA is liable to be dismissed and accordingly it is dismissed at the admission stage itself. No order as to costs.

(B.S.JAI PARAMESHWAR)
JUDICIAL MEMBER

12/12/96

(R.RANGARAJAN)
ADMINISTRATIVE MEMBER

DATED: 12th December, 1996
Dictated in the open court.

vsn

Amulya
D.R. (S) 13-12-96

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D.A.NO.1421/96

Copy to:

1. The Deputy Director General of Meteorology,
Regional Meteorological Centre,
Chennai, (Tamilnadu)
2. The Director, Meteorological Centre,
Begumpet Airport, Hyderabad-18.
3. One copy to Mr.P.Raghava Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One copy for duplicate copy.

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27/1997

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(B)

DATED: 12/12/96

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

D.A. NO. 1421/96 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED X REJECTED
NO ORDER AS TO COSTS.

II COURT

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